

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 210  
CAA-32/ND/2020**

**IN THE MATTER OF:**

**M/s. Noble Buildon Pvt. Ltd. and  
M/s. Top Image Estate Pvt. Ltd. and Ors.**

**...APPLICANT**

**Section**

**Under Section 230-232**

**Order delivered on 17.12.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Applicant**

**:**

**For the Respondent**

**:**

**For the Income Tax Department**

**:Mr. Deepak Anand & Mr. Vipul  
Agrawal, Adv.**

**For the RD/DL**

**:Ms. Apoorva Chowdhary, Proxy  
Counsel.**

**ORDER**

Heard the submissions made by the counsel for the petitioners. Proxy counsel for the RD & OL has prayed for grant of time for filing their reports and counsel for the Income Tax Department also prayed for time for filing their report. Therefore, let this matter be posted to 29.01.2021.

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(P.S.N. Prasad)  
Member (J)**

(Anjula)